

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A. No. 616 of 1993.
TRADENO.

DATE OF DECISION 21st December, 1993.

Shri Iqbal I. Saiyed **Petitioner**

Shri M.S. Trivedi **Advocate for the Petitioner(s)**

Versus

Union of India and ors. **Respondent**

Shri N.S. Shevde **Advocate for the Respondent(s)**

CORAM :

The Hon'ble Mr. N.B. Patel : Vice Chairman

The Hon'ble Mr. K. Ramamoorthy : Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

No

: 2 :

Shri Iqbal I.Saiyed,
Substitute/P.P.Acting,
points man, O/o.S.S.,
Western Railway,
Ahmedabad.

...Applicant.

(Advocate : Mr.M.S.Trivedi)

Versus

1. Union ~~of~~ India,
(through)The General Manager,
Western Railway,
Churchgate, Bombay.
2. The Divisional Railway Manager,
D.R.M.Office,
Pratapnagar,
Baroda.

...Respondents.

(Advocate : Mr.N.S.Shevde)

ORAL JUDGMENT
O.A.NO. 616 of 1993.

Dated : 21st Dec.1993.

Per : Hon'ble Mr.N.B.Patel : Vice Chairman

According to the applicant, he had submitted the representation Annexure-A/3, dated 13th March, 1993, soon after that date. However, the respondents deny that ~~any~~ such representation has been received by them so far.

At the suggestion of Mr.M.S.Trivedi, for the applicant, a copy of the representation is now furnished to Mr.N.S.Shevde for forwarding the same to the authority competent to consider and decide such a representation. At the request of Mr.M.S.Trivedi, the concerned respondent~~s~~ is directed to consider and take decision on the representation Annexure-A/3 and to decide whether the applicant would have been allowed

: 3 :

C.R.

to share the accommodation if there was no dispute regarding the receipt of the representation Annexure-A/3, soon after 13.03.1992, or at any time before the retirement of his father on 30th September, 1992. At the suggestion of Mr. M.S. Trivedi, the applicant is also directed to make an additional representation for "out-of-turn" allotment enclosing therewith such documents, as he may find it necessary to enclose, latest by 05th January, 1994 and, if the applicant makes such additional representation, the concerned respondent may consider and take decision on that representation along with the representation Annexure-A/3. The concerned respondent is further directed to take decision on the representation within ~~ten~~ ten weeks from the date of receipt of the representation by him and to communicate his decision within one week of the taking thereof.

2. In view of these directions, the applicant seeks permission to withdraw this O.A./616/93. Application stands disposed of as withdrawn. No order as to costs.


(K. Ramamoorthy)
Member (A)


(N.B. Patel)
Vice Chairman

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